

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6531
ANSWERED ON:07.05.2013
DISPOSAL OF MERCY PETITION
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has been decided that mercy petitions may be disposed of quickly and the families be informed about the execution well in time; and

(b) if so, the details thereof and the steps taken or being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (b):Expeditious actions are taken by the Government for disposal of mercy petitions in accordance with the provisions of Article 72 of the Constitution of India. As 'Prisons and persons detained therein' is a State Subject under List-II of the seventy Schedule to the Constitution of India, execution of capital punishment including informing the families, etc. are required to be carried out by the concerned State Governments/Union Territories' Administrations in accordance with their jail manual/ rules, etc.